

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.. 581/2003

Thursday, this the 8th Day of September, 2005

C O R A M

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

P.S. Rosamma
Sr. Tax Assistant
Custom House,
Kochi-9.

Applicant

By Advocate Mr. Vellayani Sundara Raju

Vs.

- 1 Union of India represented by
Secretary to Government
Ministry of Finance
Department of Revenue
New Delhi.
- 2 The Commissioner of Customs
Custom House, Kochi-9
- 3 The Joint Commissioner of Customs
Custom House, Kochi
- 4 TV Jayasree Inspector (Examiner)
Adhoc Basis, Custom House, Kochi-9
- 5 PK Rbymol, Inspector (Examiner)
Adhoc Basis, Custom House, Kochi-9
- 6 TR Indiradevi, Inspector (Examiner)
Adhoc Basis, Custom House, Kochi-9
- 7 G. Sarvamangala, Inspector (Examiner)
Adhoc Basis, Custom House, Kochi-9
- 8 Liji Joseph, Inspectotr (Exminer)
Adhoc Basis, Custom House, Kochi-9
- 9 Daisy K. Paulose Inspector (Examiner)
Adhoc Basis, Custom House, Kochi-9.

Respondents

By Advocate Mr. TPM Ibrahim Khan for R 1-3
Advocate Mr. TCG Swamy for R 4-9

ORDER

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

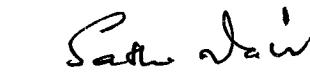
When the Application came up for hearing the learned counsel for the applicant submitted that the applicant is not pressing the Application. This is opposed by the learned counsel for the party respondents.

2 After hearing the learned counsel appearing for both sides we de-link this OA from O.A. 160/2003 and dismiss as withdrawn. No costs.

Dated the 8th September, 2005.


GEORGE PARACKEN
JUDICIAL MEMBER

kmn


SATHI NAIR
VICE CHAIRMAN